

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 222 OF 2017 &
IA NO. 449 OF 2017

Dated: 25th July, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

The Kerala High Tension and Extra High Tension Industrial Electricity Consumers' Association	Appellant(s)
Vs.		
Kerala State Electricity Regulatory Commission & Anr.	Respondent(s)

Counsel for the Appellant(s) : Mr. Atul Shankar Vinod
Mr. M.P.Vinod

Counsel for the Respondent(s) : Mr. Sriram Parakkat
Mr. Sarath S. Janardanan for R-1

Ms. Arushi Singh for R-2

ORDER

Learned counsel for the appellant seeks two weeks more time to file rejoinder. Time is granted and he may take steps to file rejoinder along with IA on or before 09.08.2018 after serving copy on the other side.

List the matter on **05.09.2018**.

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member